

File No.- 39(47)/2021-IPR-N&C
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-N&C Section

Vanijya Bhawan, New Delhi.
Dated: 02 February, 2023

ORDER

Subject: Deputation of the Officials from O/o CGPDTM for participating in the USA Global Intellectual Property Academy (GIPA) Intellectual Property Office Administration Program: Best Practices and USPTO experience in Trademarks on February 6-10, 2023 at USPTO headquarters in Alexandria, Virginia-reg.

Sanction of the President is hereby accorded to the foreign deputation of following officials of the O/o CGPDTM for participating in the USA Global Intellectual Property Academy (GIPA) Intellectual Property Office Administration Program: Best Practices and USPTO experience in Trademarks at USPTO headquarter in Alexandria, Virginia, USA from 06.02.2023 to 10.02.2023:

Name	Designation	Organization
1. Shri Pawan Kumar Pandey	Deputy Registrar of TM & GI	O/o CGPDTM
2. Smt. Clitty Shaju	Deputy Registrar of TM & GI	O/o CGPDTM

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officers will be on deputation for 5 days (i.e. from 06.02.2023 to 10.02.2023), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officers will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the USPTO. No expenditure on account of TA/DA will be borne by DPIIT and O/o CGPDTM.
- v. The officers will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the

Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This issues with the concurrence of the Secretary, DPIIT vide Note No. 30 dated 20/12/2022 of File No. 39(47)/2021-IPR-N&C (computer No. 60369).


(Deepak Kumar)
Assistant Director

To,

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry
and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. The Ambassador, Embassy of India, Washington DC, USA;
2. The Joint Secretary (AMS), MEA, New Delhi.
3. The Principal Director of Audit, AGCW&M, AGCR Building, IP Estate, New Delhi.
4. The Chief Controller of Accounts, DPIIT, Ministry of Commerce & Industry, Udyog Bhawan, New Delhi.
5. PSO to SIPP/ Sr. PPS to (JS(RA)/PA to SDO(AK)
6. Sr. Development Officer, DPIIT, Udyog Bhawan, New Delhi.
7. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
8. PPS to CGPDTM, O/o CGPDTM, Mumbai
9. Dr. Pawan Kumar Pandey, Deputy Registrar, O/o CGPDTM, Mumbai
10. Ms. Clitty Shaju, Deputy Registrar, O/o CGPDTM, Mumbai.